

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).2441/2025

[Arising out of impugned final judgment and order dated 07-11-2024 in CRLA No. 413/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PAPPU

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

FOR ADMISSION

IA No. 41617/2025 - EXEMPTION FROM FILING O.T.

IA No. 42585/2025 - INTERVENTION/IMPLEADMENT

Date : 24-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

(Ms. Radhika Goel, Adv. for the Intervenor)

For Petitioner(s) :Ms. Taruna Ardhendumauli Prasad, AOR

For Respondent(s) :Mr. Ashutosh Kumar Mishra, AOR
Ms. Radhika Goel, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. The impleadment application (IA No.42585/2025) is allowed.
2. Let amended memo of parties be filed within two weeks.
3. Ms. Taruna Ardhendumauli Prasad, learned counsel for the petitioner, clarifies that the petitioner has suffered an incarceration for a period of one year two months (approximate).
4. Even though, we are not inclined to entertain the present petition on merits, but issue notice, limited to the extent of

sentence which is sought to be reduced, returnable on 14.04.2025

5. Dasti service, in addition, is permitted. Steps for service be taken within two weeks.

6. Learned counsel for the petitioner is permitted to serve the learned standing counsel for the State of Uttar Pradesh.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)